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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH

St. No. 301/92
CA 1370/92

Yogesh I koba Chonkar

.. Applicant

-versus-

Union of India and Ors.

.. Respondents

Coram: Hon'ble Shri M.Y.Priolkar, Member(A)

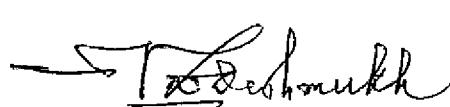
Hon'ble Shri V.D.Deshmukh, Member(J)

ORAL JUDGMENT: Date: 29-3-1993
(Per M.Y.Priolkar, Member(A))

None present for the applicant
or for the respondents. The O.A. filed is not
in correct format and it is still in stamp
form. By our order dt. 20-11-1992 we had
directed ~~to~~ the learned counsel for the
applicant to take necessary steps to file
the application in the correct form within
one month from that date. However, the learned
~~counsel~~ ^{has} not yet filed the application in
proper form till today. This application is
therefore dismissed as not being in proper
form.

2. The applicant shall however
have the liberty to file a fresh application
in accordance with law if he ~~is~~ so advised.

3. No order as to costs.



(V.D.DESHMUKH)
Member(J)



(M.Y.PRIOLKAR)
Member(A)